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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.F. NO. 45/94 in
O.A. NO. 2445/90

New Delhi this the 15th day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

K. S. Narayana,
R/O Door No. 10-4-13/7/2,
Humayun Nagar,
Hyderabad - 500028.

... Petitioner

None for the Petitioner

Versus

1. Union of India through the
Secretary, Department of
Pension & Pensioners' Welfare,
Ministry of Personnel, Public
Grievances & Pension,
6th Floor, Nirvachan Sadan,
Ashok Road,
New Delhi - 110001.
2. The Accounts Officer,
Office of the Controller of
Accounts, Min. of Food &
Civil Supplies, Deptt. of
Food, B2, E2 & B2 W2,
1688, Barracks,
Kasturba Gandhi Marg,
New Delhi - 110001.
3. The Pay & Accounts Officer
No.3 (Pen.), Delhi
Administration,
R.K. Puram, New Delhi.

... Respondents

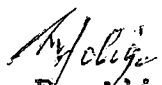
By Advocates Shri N. S. Mehta for Respondent No. 1 & 2
and Shri O. N. Trishal for Respondent No.3.

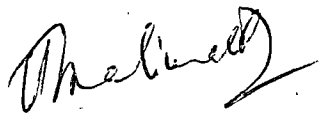
O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman --

Learned counsel for respondent No.3, Shri O. N.
Trishal, invited our attention to the letter written
by the Pay & Accounts Officer No.3 (Pen.) to the

Manager, Punjab National Bank dated 10.2.1994 and the further letter by the Punjab National Bank dated 23.2.1994 which show that as per the directions of the Tribunal the amount recovered of a sum of Rs.1012/- plus interest on the said amount @ 12% per annum upto February, 1994 has been credited to the petitioner's Savings Bank A/C No.28803. This material shows that there has been due compliance with the directions of the Tribunal. These proceedings are dropped.


(S. R. Adige)
Member (A)


(V. S. Malimath)
Chairman

/as/